

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Tuesday, 10th June, 1952

The House met at a Quarter Past
Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-20 A.M.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under sub-rule (1) of Rule 8 of the Rules of Procedure and Conduct of Business. I nominate the following Members on the Panel of Chairmen in place of the Members nominated temporarily earlier by me on the Panel: Pandit Thakur Das Bhargava, Shrimati Ammu Swaminadhan, Shri Hari Vinayak Pataskar, Shri N. C. Chatterjee and Shrimati Renu Chakravartty.

GENERAL BUDGET—DEMANDS
FOR GRANTS

Mr. Speaker: The House will now discuss the Demands for Grants in respect of the General Budget. The time-table showing the dates on which the Demands in respect of the various Ministries will be taken up has already been circulated to Members. Today the House will take up the Demands for Grants in respect of Defence. As regards the time-limit for speeches, the usual practice has been to fix a time-limit of 15 minutes for all Members including movers of cut motions, and 20 minutes or more for the Ministers replying. Now I will place the Demands before the House.

53 P.S.D.

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DEMAND NO. 11—MINISTRY OF DEFENCE.

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 17,23,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Ministry of Defence'."

DEMAND NO. 12—DEFENCE SERVICES,
EFFECTIVE—ARMY

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 1,13,30,43,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Defence Services, Effective—Army'."

DEMAND NO. 13—DEFENCE SERVICES,
EFFECTIVE—NAVY

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 7,50,86,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course of payment during the year ending the 31st day of March, 1953, in respect of 'Defence Services, Effective—Navy'."

DEMAND NO. 14—DEFENCE SERVICES,
EFFECTIVE—AIR FORCE.

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 15,48,07,000 be granted to the President, out of the Consolidated Fund of India, to complete the sum necessary to defray the charges that will come in course